

12.30 hours.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 7th June, 1971, will consist of :—

- (1) Further discussion on the General Budget for 1971-72.
- (2) Discussion and Voting on the Demands for Grants (Manipur) for 1971-72.
- (3) Consideration and passing of :—
The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.
The Gold (Control) Amendment Bill, 1971.
- (4) Discussion and voting on the Demands for Grants (Railways) for 1971-72.

12.30½ hours

ELECTION TO COMMITTEES

(i) CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to move :

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct ; four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

The motion was adopted

(ii) COIR BOARD

SHRI A. C. GEORGE : I beg to move :

“That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.

MR. SPEAKER : The question is :

“That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.”

The motion was adopted

(iii) COURT OF THE UNIVERSITY OF DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI D. P. YADAVA) : I beg to move :

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

MR. SPEAKER : The question is :

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi.”

The motion was adopted

SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4.6.71.